

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,
ORDER SHEET**

COURT NO. : 117/05/2019 O.A./260/239/2019 R PANDA

-V/S-

M/O RAILWAYS ITEM NO:10 FOR APPLICANTS(S) Adv. : Mr. N.R.Routray

FOR RESPONDENTS(S) Adv.: Mr. S. K. Ojha

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p>
	<p>Ld. Counsel for the applicant submits that the rests amount of the DCRG after deduction of the MACP amount may be disbursed in favour of the applicant within 15 days, since there is no disciplinary proceeding pending against the applicant and there is no allegation against the applicant.</p>
	<p>In view of the above submissions, respondents are directed to release the rest amount of DCRG of Rs. is 71, 500/- as stated in the representation after deducting the disputed amount towards MACP to the applicant within 15 days from the date of receipt of copy of this order.</p>
	<p>The O.A. is disposed of at this stage accordingly. No costs.</p>
	<p>Copy of this order be given to Ld. Counsels for both the sides.</p>

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

pms